

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 113
(IB)-1464(PB)/2018

IN THE MATTER OF:

a'XYKno Capital Services Pvt. Ltd.

.... Applicant/petitioner

Vs.

Rattan India Power Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant
For the respondent

Mr. Vikram Hegde, Adv.

ORDER

On behalf of Mr. Alok Dhir, learned counsel for the respondent, a request for adjournment has been made. Accordingly, hearing is deferred to 06.06.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)